



NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

5. IA (/603/2023 C.P. (IB)/952(MB)2020

CORAM:

SMT. ANURADHA SANJAY BHATIA,  
MEMBER (T)

SH. KULDIP KUMAR KAREER,  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **17.02.2023.**

NAME OF THE PARTIES: Edelweiss Asset Reconstruction Company Ltd.  
Vs  
DM Corporation Pvt. Ltd.

SECTION: 7 of IBC, 2016

---

**ORDER**

**IA 603 of 2023:-** Heard, on the application under Section 12 A whereby the Petitioner/Financial Creditor has sought to withdraw the Petition following one time settlement proposal of the Corporate Debtor having been accepted by the Financial Creditor. The Application is supported by resolution having been passed by the CoC in its 6<sup>th</sup> meeting held on 13<sup>th</sup> February, 2023. In view of the averments made in the Application under Section 12 A of IBC 2016, the IA stands disposed of as withdrawn. Accordingly, the above IA is disposed of in aforesaid terms.

Sd/-  
ANURADHA SANJAY BHATIA  
Member(Technical)

Sd/-  
KULDIP KUMAR KAREER,  
Member(Judicial)

/NT/